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**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR  
MCRC No. 39865 of 2023**

*(RADHE @ RADHESHYAM SINGH TOMAR Vs THE STATE OF MADHYA PRADESH)*

**Dated : 18-10-2023**

Shri Mayank Pathak - Advocate for applicant.

Shri Shiraz Qureshi - Government Advocate for State.

Vide order dated 25.9.2023, this Court issued directions to SSP, Gwalior to create Whatsapp Group to ensure presence of prosecution witness.

On exploration, it is found that Government of India (National Informatics Centre) has created an app call "Sandes" which is used for inter departmental communication in Central Government.

The question is whether that Sandes can be connected with 'ICJS' (Integrated Criminal Justice System) so that Sandes Group instead of Whatsapp Group can be created. By this method, data would be available within the Country and would be later on used for facilitation of administration of justice in proper perspective and data can be easily retrieved in future, if required in any legal proceeding.

For data protection, it would be a better option.

Another question arises for consideration is whether State Informatics Centre(SIC) can collaborate with technical wing of the Police Headquarters at Bhopal to create Sandes Group in respect of cases registered for heinous offences (like murder, rape etc.) for ensuring appearance of prosecution witness at the earliest and to protect the prosecution witness from the threat of accused and other family members who intimidate witness to turn hostile in trial. This way spirit of witness protection as reflected in judgment of Apex Court in the case of **Mahendra Chawla and others Vs. Union of India and others**

reported in **2018 SCC Online SC 2678** can also be ensured.

Counsel for respondent sought two weeks time to explore the possibility.

At the stage, counsel for applicant also sought time to file copy of proceeding.

As prayed, list this case in the week commencing **30.10.2023**.

**(ANAND PATHAK)**  
**JUDGE**

Rohit

